

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 11

IA 2097/2024 (NEW IA) IN C.P. (IB)/2336(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **02.05.2024**

NAME OF THE PARTIES: **SIXTH SENSE INC VS CHUO SENKO**
ADVERTISING INDIA PRIVATE LIMITED

Section 60(5) & 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 2097/2024 (NEW IA) IN C.P. (IB)/2336(MB)2018

- 1) Mr. Avinash Khanolkar, Ld. Counsel for the Applicant and Ms. Vineeta Sharma, Ld. Counsel for the Respondent are present.
- 2) The present Interlocutory Application has been filed by the Applicant seeking execution of the order of this Bench dt. 01.11.2023, passed against Respondents. Ld. Counsel for the Respondents submit that they have preferred an Appeal against the said Order before the Hon'ble Appellate Court and the said Appeal is stated to have been listed before the Hon'ble Appellate Court in the next week; thus, prays for an adjournment in the present matter.

- 3) Ld. Counsel for the Respondent further makes a statement that the copy of the present Application till date has not yet been served upon them; upon which, the Counsel for the Applicant undertakes to have it served upon the Counsel for the Applicant by way of E-mail. The same submissions are noted.
- 4) Stand over to 16.05.2024, for further consideration and hearing. Parties shall be at liberty to apprise the Bench on the next date of hearing about the subsequent developments, if any, takes place in the matter which is *sub judice* before the Hon'ble Appellate Court and if need arise they shall file and place on record Affidavit stating therein all the facts.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare